

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1658
ANSWERED ON:27.02.2003
REHABILITATION OF PERSONS WITH DISABILITIES
RAGHURAJ SINGH SHAKYA

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the total amount allocated to each State for implementing National Programme for Rehabilitation of Persons with Disabilities during each of the last three years; and

(b) the steps taken to rehabilitate the disabled person in every state under the NPRPD in those years?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT (DR. SANJAY PASWAN)

(a) A statement is annexed.

(b) The NPRPD envisages provision of rehabilitation services to persons with disabilities at grass roots level through a four tier structure- at Gram Panchayat, Block, District and State level. The steps in implementation of NPRPD by the states inter alia include; to select districts under the scheme, to identify/select possible collaborating institutions/organizations/professionals; to select Community Based Rehabilitation (CBR) Workers and Multi Purpose Rehabilitation Workers (MRWs) and provide them appropriate training for prevention of the causes of disabilities and for identification, early detection and timely intervention through community based rehabilitation; to initiate various rehabilitation and referral services at districts and state levels.

Due to initial procedural delays, implementation of the scheme started late in most of the states. 74 districts have been selected and the grass root level workers i.e. Community Based Rehabilitation (CBR) and Multi-purpose Rehabilitation Worker (MRWs) in these districts have been identified.

The training to these persons is at various stages of implementation. State Resource Centre have been established in 9 states i.e. Assam, Chhatisgarh, Himachal Pradesh, Karnataka, Mizoram, Maharashtra,, Nagaland, Punjab and Chandigarh

National Programme for Rehabilitation of Persons with disabilities (NPRPD)

S.NO	STATE/UT	AMOUNT RELEASED (in lakhs)			
		DURING 1999-2000	DURING 2000-2001	FOR 2001-2002	Total
1	Arunachal Pradesh	12.50	198.35	156.05	366.90
2	Assam	12.50	260.3	203.9	476.70
3	Andhra Pradesh	12.50	136.4	108.2	257.10
4	Orissa	25.00	198.35	156.05	379.40
5	Uttar Pradesh	25.00	446.15	347.45	818.60
6	Uttranchal	0	148.9	108.2	257.10
7	Karnataka	25.00	198.35	156.05	379.40
8	Kerala	12.50	136.4	108.2	257.10
9	Gujarat	12.50	198.35	156.05	366.90
10	Goa	12.50	74.45	60.35	147.30
11	Jammu & Kashmir	12.50	136.4	108.2	257.10
12	Tamil Nadu	25.00	198.35	156.05	379.40
13	Tripura	12.50	74.45	60.35	147.30
14	Nagaland	12.50	136.4	108.2	257.10
15	Punjab	12.50	136.4	108.2	257.10
16	West Bengal	12.50	136.4	108.2	257.10
17	Bihar	25.00	322.25	251.75	599.00
18	Jharkhand	0.00	210.85	156.05	366.90
19	Manipur	12.50	136.4	108.2	257.10
20	Madhya Pradesh	25.00	384.2	299.6	708.80
21	Chhatisgarh	0.00	207.9	156.05	363.95
22	Maharashtra	25.00	198.35	156.05	379.40
23	Meghalaya	12.50	136.4	108.2	257.10
24	Mizoram	12.50	74.45	60.35	147.30
25	Rajasthan	25.00	198.35	156.05	379.40

26	Sikkim	12.50	74.45	60.35	147.30
27	Haryana	12.50	136.4	108.2	257.10
28	Himachal Pradesh	12.50	136.4	108.2	257.10
29	Andaman Nicobar	12.50	74.45	60.35	147.30
30	Chandigarh	12.50	74.45	60.35	147.30
31	Daman & Diu	12.50	74.45	60.35	147.30
32	Dadra & Nagar Haveli	12.50	74.45	60.35	147.30
33	Delhi	12.50	74.45	60.35	147.30
34	Pondicherry	12.50	74.45	60.35	147.30
35	Lakshdweep	12.50	74.45	60.35	147.30

TOTAL : 500.00 5551.95 4361.2 10413.15